

**Bail application no. 1006/2020**  
**State Vs. Sandeep Chillar**  
**FIR No. 452/2017**  
**PS Khanjawala**  
**U/s 302/307/201/34 of IPC and 25/27/54/59 of Arms Act**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Counsels of both parties to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for cancellation of bail order of accused Sandeep Chillar moved on behalf of complainant Sh.Himanshu Dabas @ Bantu**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Sumeet Shokeen, Ld. Counsel for complainant.

Sh. Kundan Kumar, Ld. Counsel for accused.

Previous order sheet and reply filed by the IO are perused.

It is stated by Ld. Counsel for the accused that he has not received the copy of application and reply filed by the IO.

Heard. Ld. Counsel for the accused is directed to supply his e-mail address to Ld. Counsel for complainant (contact no.9891659697) as well as to Ld. APP for State (contact no.8527590219) so that copy of the application for cancellation of bail as well as reply filed by the IO can be sent to him.

Ld. Counsel for accused has sought time for filing reply to the application. He has informed his contact no. as 9205248500. Ld. Counsel

for accused is directed to supply advance copy of his reply to Ld. Counsel for complainant and Ld. APP for State/IO. Naib Court / IO is directed to supply copy of reply filed by the IO to Ld. Counsel for complainant as well. Notice be issued to IO/SHO accordingly by way of e-mail/WhatsApp.

At joint request, put up for arguments on the application on **22.05.2020.**

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 983/2020**  
**State Vs. Naveen @ Tony**  
**FIR No. 551/2018**  
**PS Sultan Puri**  
**U/s 302/201 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is interim bail application u/s 439 of Cr.P.C. moved on behalf of accused Naveen @ Tony.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Vivek Shokeen, Ld. Counsel for applicant/accused.

Previous order sheet dated 14.05.2020 and reply filed by the IO have been perused.

Arguments on the application heard.

Ld. Counsel for accused has contended that accused has old parents to look after. He has further stated that his father is to be operated upon and further contended that the accused was also given benefit of interim bail on previous occasions also and he has not misused the same. He has further stated that his elder brother is only to look after the father of the accused for temporary period.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further stated that the present application does not cover under the guidelines of

Hon'ble High Power Committee and hence, the same is liable to be dismissed.

Heard. Record perused.

As per report filed by IO and as stated by Ld. Counsel for accused, accused had taken benefit of interim bail on earlier occasions also. The father of the accused is being looked after by elder brother of the accused. The allegations against the accused are serious in nature. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for interim bail of accused Naveen @ Tony stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 958/2020**  
**State Vs. Narender**  
**FIR No. 518/2016**  
**PS Subhash Place**  
**U/s 364-A/365/341/120-B/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Counsel for complainant to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is bail application u/s 439 of Cr.P.C. moved on behalf of accused Narender.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Praveen Dabbas, Ld. Counsel for applicant/accused.

Previous order sheets dated 12.05.2020 and 15.05.2020 are perused.

It is stated by Ld. Counsel for applicant that someone in his family has expired and hence, he is unable to argue the bail application today. He has also submitted that permission may be granted to him to file copy of order dated 12.05.2020 for filing in the present matter. Heard. He is at liberty to file the same through official e-mail as per rules.

Put up for consideration on **21.05.2020**

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**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 975/2020**  
**State vs. Rohan @ Prem Chand Nagar**  
**FIR No. 80/2020**  
**PS Mangol Puri**  
**U/s 307/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for bail moved on behalf of accused Rohan @ Prem Chand Nagar.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Gaurav, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that the accused was arrested on 28.01.2020 and he is entitled for default bail. He has also sent the copy of bail order of co-accused Ravi dated 15.05.2020.

Heard. Perusal of the reply filed by IO would show in which he has mentioned that the accused was arrested on 28.02.2020.

In the present facts and at request of Ld. APP for State, clarifications be called from IO as to whether the accused Rohan @ Prem Chand Nagar was arrested on 28.01.2020 or 28.02.2020 and also to clarify as to whether charge sheet has been filed in present matter or not. IO is at liberty to file his report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib

Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on **20.05.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020



**Bail application no. 1029/2020**  
**State vs. Neeraj Bawania & Ors.**  
**FIR No. 1683/15**  
**PS Mangol Puri**  
**U/s 302/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp.

**This is application for interim bail for 45 days moved on behalf of accused Rakesh @ Sunny.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
None for the applicant/accused.

Ld. Counsel for applicant/accused could not join proceedings through video conferencing.

Reply filed by the IO has been perused, as per which, time has been sought by the IO for verification of the medical documents.

In the present facts, IO is directed to verify the medical documents and file his report positively by next date of hearing. He is at liberty file his report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on the application on **21.05.2020**.

Ld. Counsel for accused has been intimated about next date of hearing on telephone.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1031/2020**  
**State vs. Pawan @ Kalu**  
**FIR No. 109/2020**  
**PS Vijay Vihar**  
**U/s 307 of IPC and 25/27 of Arms Act**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application u/s 439 of Cr.P.C. for grant of regular / interim bail moved on behalf of accused Pawan @ Kalu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Surender Kumar Sharma, Ld. Counsel for accused.

Reply filed by the IO has been perused, as per which, time has been sought by the IO for verification of the medical documents filed with the application.

In the present facts, IO is directed to verify the medical documents of wife of the accused filed with the present application and file his report positively by next date of hearing. He is also directed to file report whether any other family member of the accused is available to look after his wife. IO is at liberty file his report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/ SHO to appear in person unless he is specifically called for.

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Put up for consideration on the application on **21.05.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1030/2020**  
**State vs. Rahul**  
**FIR No. 92/2020**  
**PS Vijay Vihar**  
**U/s 392/394/397/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for interim bail for 45 days moved on behalf of accused Rahul.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Vikas Sharma, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.  
Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 07.03.2020. He has further stated that the accused has been falsely implicated in the present matter. He has further stated that no custodial interrogation of the accused is required. He has further stated that treatment of mother of accused is going on and younger brother of the accused is minor and hence, it becomes difficult for mother of the accused to visit the hospital all alone. He has further contended that the accused may be granted interim bail. He has further stated that the present bail application has been filed as per criteria mentioned in the guidelines issued by Hon'ble High Power Committee.

On the other hand, Ld. APP for State has contended that first bail application of the accused has been dismissed during lockdown period on 23.04.2020. He has further stated that allegations against the accused are serious in nature and the accused may threaten the witness if he is released on bail. He has further contended that no specific date of any operation or any emergent treatment has been shown in the application. He has also stated that the present application does not cover under the guidelines of Hon'ble High Power Committee as offence under Section 394 of IPC is maximum punishable upto life imprisonment and other conditions are not fulfilled by the accused.

Heard. Record perused.

Perusal of the reply would show that co-accused was arrested in the present matter at the instance of the applicant/accused and recovery has also been effected. The allegations against the accused are serious in nature. First bail application of the accused was already dismissed during lockdown period on 23.04.2020. No medical document has been filed to show that any emergent treatment is required to the mother of accused. In view of report filed by the IO, possibility of influencing witnesses by the accused in case he is released on bail, cannot be ruled out as the witnesses are stated to be of the same locality. The present application does not cover under the guidelines of Hon'ble High Power Committed as offence u/s 394 of IPC is maximum punishable upto life imprisonment and other conditions are also not fulfilled by accused. The present application has not been received from Jail nor the same has been moved by Legal Aid Counsel. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to

the accused at this stage. Hence, present bail application for interim bail of accused Rahul stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1028/2020**  
**State vs. Shivam**  
**FIR No. 92/2020**  
**PS Vijay Vihar**  
**U/s 392/394/397/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for interim bail for 45 days moved on behalf of accused Shivam.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Vikas Sharma, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.  
Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 11.03.2020. He has further stated that the accused has been falsely implicated in the present matter. He has further stated that no custodial interrogation of the accused is required. He has further stated that no recovery has been effected from the accused. He has further contended that the accused may be granted interim bail. He has further stated that present bail application has been filed as per criteria mentioned in the guidelines issued by Hon'ble High Power Committee.



On the other hand, Ld. APP for State has contended that first bail application of the accused has been dismissed during lockdown period on 24.04.2020. He has further stated that allegations against the accused are serious in nature and the accused may threaten the witness if he is released on bail. He has also stated that the present application does not cover under the guidelines of Hon'ble High Power Committee as offence under Section 394 of IPC is maximum punishable upto life imprisonment and other conditions are not fulfilled by the accused.

Heard. Record perused.

Perusal of the reply would show that the allegations against the accused are serious in nature. First bail application of the accused was already dismissed during lockdown period on 24.04.2020. In view of report filed by the IO, possibility of influencing witnesses by the accused in case he is released on bail, cannot be ruled out as the witnesses are stated to be of the same locality. The present application does not cover under the guidelines of Hon'ble High Power Committed as offence u/s 394 of IPC is maximum punishable upto life imprisonment and other conditions are also not fulfilled by the accused. Even, no ground of urgency has been shown for seeking the interim bail. The present application has not been received from Jail nor the same has been moved by Legal Aid Counsel. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for interim bail of accused Shivam stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1037/2020**  
**State vs. Jatin**  
**FIR No. 157/2020**  
**PS Aman Vihar**  
**U/s 394/397/411/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for bail moved on behalf of accused Jatin**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Vishnu Kumar Sharma, Ld. Counsel for accused.

Reply filed by the IO has been perused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 28.03.2020 and he has been falsely implicated in the present case. He has further stated that nothing has been recovered from the accused and the alleged recovery has been planted upon him. He has prayed that the accused may be released on bail.

Ld. Counsel for accused has admitted that due to inadvertent mistake, it was mentioned in the bail application that co-accused Ajay is on bail but he is not aware about the same.

Ld. APP for State has strongly opposed the bail application stating that the allegations against the accused are serious in nature. He has further contended that Section 394 of IPC is maximum punishable upto life imprisonment. He has further contended that the accused may threaten the witnesses if released on bail.

Heard. Record perused.

The allegations against the accused are serious in nature. Section 394 of IPC is maximum punishable upto life imprisonment. As per report of IO, the possibility of threatening witnesses by the accused in case he is released on bail cannot be ruled out. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused Jatin stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1036/2020**  
**State vs. Yogesh**  
**FIR No. 499/2019**  
**PS Khanjawala**  
**U/s 498-A/306/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for interim bail moved on behalf of accused Yogesh.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Neeraj Sharma, Ld. Counsel for applicant/accused.

Reply filed by the IO has been perused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 18.12.2020 and he has been falsely implicated in the present matter. He has further stated that there are contradictions in the FIR itself. He has also stated that co-accused are already on bail. He has also stated that parents of the accused are old aged persons and the accused has to look after them and hence, the accused may be granted interim bail.

Ld. APP for State has opposed the bail application stating that bail application of the accused was dismissed on merits vide order dated

12.05.2020. He has further contended that allegations against accused are serious in nature. No medical document has been filed with the application showing urgency for any treatment to parents of the accused and hence, the accused is not entitled for interim bail.

Heard. Record perused.

Bail application of the accused was already dismissed on merits vide order dated 12.05.2020, which is only one week prior. The allegations against accused are serious in nature. No medical document regarding treatment of parents of the accused has been filed. There is no change in the circumstances after the previous bail application of the accused has been dismissed. Hence, present bail application for interim bail of accused namely Yogesh stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1027/2020**  
**Manjeet Gehlaut vs. State**  
**FIR No. 683/2015**  
**PS Khanjawala**  
**U/s 302/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for bail moved on behalf of accused Manjeet Gehlaut**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Abhimanyu Rana, Ld. Counsel for applicant/accused.

Reply filed by the IO has been perused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody for last 5 years. He has further contended that there is no one for getting treatment of mother of the accused and his father is 70 years old, who has vision problem. He has further contended that operation of mother of the accused is to be conducted. He has further contended that on previous two occasions, the accused was given interim bail.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature. He has further contended that previous bail application of the accused was dismissed on

02.05.2020 by Ld. Duty Judge during lockdown period and no fresh ground is made out for granting bail to the accused at this stage. He has further contended that no urgency has been shown by any of the documents for medical treatment of mother of the accused. He has further stated that trial is at its final stage.

Heard. Record perused.

The allegations against the accused are serious in nature. Previous bail application of accused was dismissed by Ld. Duty Judge vide order dated 02.05.2020 and no fresh ground has been mentioned. No document showing urgency of any operation of mother of the accused has been filed. The trial of the case is at its final stage. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, the present bail application for bail of accused Manjeet Gehlaut stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020



**Bail application no. 1038/20**  
**State vs. Sahil Saini**  
**FIR No. 216/2019**  
**PS Budh Vihar**  
**U/s 498-A/304-B/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for interim bail moved on behalf of accused Sahil Saini**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Sohan Goyal, Ld. Counsel for applicant/accused.

Report has been filed by the IO, in which he has stated that due to paucity of time, medical documents filed with the application could not be verified. IO is directed to verify the documents and also seek the opinion, if possible, whether mother of the accused is in need of immediate operation and also to file report as to whether other family member of the accused is there to look after mother of the accused or not. He is at liberty to file his report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on the application on **23.05.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1033/2020**  
**State vs. Mohd. Faizan**  
**FIR No. 14/2017**  
**PS Nangloi Metro**  
**U/s 392/397/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for interim bail for 45 days moved on behalf of accused Mohd. Faizan**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Javed Alvi, Ld. Counsel for applicant/accused.

Ld. Counsel for accused has sought adjournment stating that he wants to file copy of order of bail which was passed in the year 2019.

At request, put up for consideration on **20.05.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1035/2020**  
**State vs. Firoz Khan**  
**FIR No. 932/2019**  
**PS Sultan Puri**  
**U/s 302/324/506 of IPC and 27 of Arms Act**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for interim bail moved on behalf of accused Firoz Khan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Pawan Gupta, Ld. Counsel for applicant/accused.

Arguments on the application heard.

It is stated by Ld. Counsel for the accused that no date for operation of wife of the accused was taken as the accused is in custody. He has further stated that wife of the accused would take some date for operation and he would move application thereafter. He has requested that he wants to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application of accused Firoz Khan stands disposed off as withdrawn.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohnicourts-dl@nic.in](mailto:rohnicourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge,

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1034/2020**  
**State vs. Suresh Singh @ Chintu**  
**FIR No. 373/2020**  
**PS Bharat Nagar**  
**U/s 307/34 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for interim bail for 45 days moved on behalf of accused Suresh Singh @ Chintu**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Amit Kumar Kaushal, Ld. Counsel for applicant/accused.

Reply filed by the IO has been perused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 07.05.2020 and he has been falsely implicated. He has further stated that no custodial interrogation of the accused is required. He has further contended that wife of the accused is suffering from Rasoli and she has been advised for operation for 28.05.2020. He has prayed that the accused may be released on interim bail for 45 days.

Ld. APP for State has opposed the application stating that the allegations against the accused are serious in nature. He has further contended that the investigation is at its initial stage. He has further

contended that the accused has committed serious offence in the present testing time when Covid-19 is spreading which is dangerous to whole society. He has further contended that the accused is previously involved in 5 criminal matters. He has further stated that as per medical documents filed with the application, there is no urgency for operation of wife of the accused. He has further stated that the accused may threaten the witnesses if released on bail.

Heard. Record perused.

The investigation is at its initial stage and allegations against the accused are serious in nature. Accused is also previously involved in 5 criminal matters. In view of report filed by IO, possibility of threatening witnesses by the accused in case he is released on bail, cannot be ruled out. As per report of the IO, wife of the accused is not an urgent case of surgery. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for bail of accused Suresh Singh @ Chintu stands dismissed accordingly.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Bail application no. 1032/2020**  
**FIR No. 415/2019**  
**PS Begampur**  
**U/s 376/328/576 of IPC**

**19.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for bail moved on behalf of accused 'S'.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Ms. Priyanka Singh, Ld. Counsel for applicant/accused.

Reply filed by the IO has been perused.

Keeping in view the nature of offence, this Court deems it fit to issue notice to the complainant. The complainant be intimated through IO for next date of hearing and be made aware by the IO for hearing through video conference through Cisco Webex Meetings App.

Put up for consideration on application on **23.05.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on



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official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/19.05.2020

**Krishana Sharma & Ors. vs. Abhimanyu Dogra & Anr.**

**Appeal U/s 96 read with Section XL1 of CPC.**

**19.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present appeal has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with consent of the appellants to contain the spread of COVID-19.

I have received appeal alongwith other documents on my e-mail from the Filing Branch.

**Present:** Sh.Manish Sharma, appellant no.4 in person.

Issue notice of appeal as well as application under Order 39 Rules 1 and 2 read with Section 151 CPC to the respondents through all modes, preferably by way of electronic mode, returnable on next date of hearing.

At request, put up on **06.07.2020.**

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**(DEVENDER KUMAR GARG)**  
**Duty Judge/ADJ-03/(N-W)**  
**Rohini Courts, Delhi/19.05.2020**